

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.1760 of 2000  
M.A.No.83 of 2001

New Delhi, this the 6th day of July, 2001

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Shri J.L.Jain  
Son of Shri S.L.Jain  
Retired F.A. & C.A.O., N.Rly.,  
R/o 509, New Swastik Group Housing  
Society Ltd., Plot No.2, Sector-9  
Rohini,  
Delhi-85

-APPLICANT

(By Advocate: Shri S.C.Luthra)

Versus

1. Union of India  
Through: Secretary  
Railway Board, Rail Bhawan  
New Delhi

- RESPONDENT

(By Advocate: Shri R.L.Dhawan)

O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

The applicant has filed this OA for a direction to respondents to dispose of his appeal within a specific period of time.

2. Applicant alleges that while working as FA&CAO, Northern Railway, he had been communicated a displeasure note against which he had made an appeal which is still pending with the respondents.

3. Respondents have submitted in their reply that no appeal lies against the order communicating a displeasure note. They have stated that only a representation could have been preferred and applicant did submit the same which was considered by the competent authority who held that there was no substance in the points raised by the applicant in his representation and accordingly the same had been filed. However, the order on his

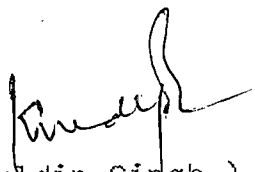
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representation, according to the applicant, had not been communicated to him.

4. Under these circumstances, this OA can be disposed of at this stage with a direction to respondents to communicate the order to the applicant passed on his appeal/representation. Accordingly I dispose of this OA with a direction to respondents that they shall communicate to the applicant the fate of his representation made by him against the displeasure note. Such an order should be communicated to the applicant within a period of one month from the date of receipt of a copy of this order. If any grievance still survives, the applicant shall be at liberty to file a fresh OA in accordance with law, if so advised.

5. M.A.83/2001 also stands disposed of.

  
( Kuldip Singh )  
Member (Judl.)

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